

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P. (S) No. 261 of 2018**  
(Puja Jha Vs. The State of Jharkhand & Ors. )

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
(Through: Video Conferencing)

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**07/ 20.04.2021** In view of the Resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, learned Advocates abstained from all Court work.

Though, the case of the petitioner for compassionate appointment has been rejected by the Board (JUVNL).

It has been stated by the petitioner that the ground of rejection is contrary to the order passed by the Hon'ble Division Bench of Patna High Court, affirmed upto the Hon'ble Apex Court in case of **Jay Kumar Vs. Bihar State Electricity Board**, reported in **2015 SCC Online Pat 6126**.

Respondent-State is directed to file counter-affidavit.

Put up this case after two weeks.

**(Dr. S.N. Pathak, J.)**

punit/-